

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 187
ANSWERED ON TUESDAY, THE 26TH APRIL, 2016**

ACTION AGAINST NON-FUNCTIONAL LISTED COMPANIES

QUESTION

187. SHRI HARIVANSH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has taken any steps against listed companies which are not functional, if so, the details of the steps taken thereof;
- (b) the number of companies which have closed down during the past two years and the major reasons for the same; and
- (c) the number of persons who gained employment in new companies during the past one year and the number of people who were rendered unemployed because of companies which have closed down?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) & (b) Ministry of Corporate Affairs (MCA) has filed prosecution against 107 listed companies under various sections of Companies Act, 1956 and Companies Act, 2013. During last 2 years 3 listed companies have been dissolved and 10 companies have been amalgamated as per the provisions of the Companies Act.

(c) No such information is maintained in MCA.
